

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 104**  
**(IB)-934(PB)/2019**

**IN THE MATTER OF:**

Mathew Varghese and Ors.	...	Applicant/Petitioner
Vs.		
Pal Infrastructure and Developers Pvt Ltd.	...	Respondent.

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 27.08.2019**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

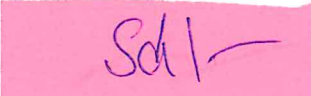
**PRESENTS:**


For the Petitioner: Ms. Priyatarchi Gopal, Adv.  
For the Respondent: Ms. Rajdipa Behura, Mr. Harsh Sinha, Adv.

**ORDER**

Learned counsel for the applicant states that the matter is listed for arguments but none appears on behalf of Corporate Debtor. In the interest of justice, hearing is deferred to 29.08.2019.

List on 29.08.2019.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**